

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JA-COB): (a) Yes, Sir.

(b) There are no confirmed reports of women terrorists having undergone training.

(c) Besides, stepping up vigil on the border, dusk to dawn curfew has been clamped in the 5 km. belt along the border. Intelligence set up has been beefed up, Disturbed Areas Act and Armed Forces (Special Powers) Act have been enforced in the border districts of J&K and there is better co-ordination between the Army, Para military Forces and the State Police.

[English]

Condemnation of Acts of Terrorism in Jammu and Kashmir by European Parliament

1348. SHRI RABI RAY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) Whether the European Parliament has unequivocally condemned all acts of terrorism in Jammu and Kashmir; and

(b) if so, to what extent it has helped in the release of hostages and restoration of normalcy in the State?

THE MINISTER OF EXTERNAL AFFAIR (SHRI MADHAVSINH SOLANKI): (a) Yes Sir.

The European Parliament passed a Resolution on 11th July, '91 unequivocally condemning the terrorist actions and kidnappings committed by certain Kashmiri militant groups.

(b) The Foreign hostages had already been released before the passage of the Resolution. The Resolution reflects the growing awareness of and condemnation in Europe of the violence, kidnappings and other terrorist actions perpetrated by the terrorists. The release of the other hostages or improvement in the situation in Jammu & Kashmir has not taken place.

[Translation]

Schemes for Dredging Silted Dams and Tanks

1349. SHRI V. N. SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some schemes for dredging the silted dams and large ancient tanks in Uttar Pradesh and Madhya Pradesh are pending with the Union Government;

(b) if so, the details thereof; and

(c) the time by which those are likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No such schemes are pending with the Union Government.

(b) and (c) Do not arise.

[English]

Constitution of Goa Freedom Fighters Committee

1350. SHRI RAM KAPSE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have received any proposal from the Goa freedom fighters for the formation of a Committee consisting of eminent Goa freedom fighters for redressal of their grievances; and

(b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JA-COB): (a) and (b) The former Prime Minister while inaugurating the All India Goa Satyagrahis Conference on 27-4-91 at Panaji, Goa, had stated that a nine member Committee headed by Shri N. G. Gorey and consisting of Prof. Madhu Dandavate, S/Shri Mohan Dharla and Shri Bhanu Limaye with